

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 893 of 2021

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. Mukesh Kumar, Advocate
For the Resp. Nos. 1 to 5 : Mr. Mohan Dubey, A.C. to A.G.

04/07.09.2021 The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioners, the remaining defects, as pointed out by the office, are ignored for the present.

Issue notice.

Mr. Mohan Dubey, learned A.C. to A.G., appears and waives notice on behalf of the respondent nos. 1 to 5. He prays for and is allowed four weeks' time to seek instruction and file counter affidavit on behalf of the said respondents.

Issue notice to the respondent no. 6 under registered cover with A/D as well as through ordinary process for which requisites etc. must be filed within a week.

Notice is made returnable after four weeks.

I.A. No. 3584 of 2021 filed on behalf of the petitioners seeking interim relief shall be considered on the next date.

(Rajesh Shankar, J.)

Ritesh